

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(C/ACT)/69/KOB/2024 IN IA(C/ACT)/03/KOB/2023 in CP/21/KOB/2020
SECTION	RULE 11 NCLT
NAME OF PARTIES	SHAWN JEFF CHRISTOPHER (CHSRTERED ACCOUNTANT) IN THE MATTER OF JATAYUPARA TOURISAM PROJECT
PETITIONERS ADVOCATE/ PROFESSIONAL	SHAWN JEFF CHRISTOPHER (CHSRTERED ACCOUNTANT)
RESPONDENTS ADVOCATE/ PROFESSIONAL	

09 April 2024

O R D E R

IA(C/ACT)/69/KOB/2024 IN IA(C/ACT)/03/KOB/2023 in CP/21/KOB/2020

This is an IA bearing No. 69/KOB/2024 filed by the NCLT appointed Chartered Accountant to place on record the periodical report for the period from 27.02.2024 to 11.03.2024.

None appears on behalf of the Applicant/Chartered Accountant. However, the Court Officer during the course of hearing produced the copy of the e-mail dated 09.04.2024, which indicates that due to some medical emergency, the Applicant is unable to cause appearance and to present the periodical report. On perusal of the said e-mail, it is evident that no Medical Certificate found enclosed with the email communication. Be that it may, the Periodical report of the Chartered Accountant is posted for further hearing on **19.04.2024**.

(2)

IA(C/ACT)/68/KOB/2024 in CP/21/KOB/2020

This is an IA bearing No. 68/KOB/2024 filed by the Applicants, Viz., P J Mathews and 7 others against the Respondents, Viz., Shawn Jeff Christopher and 23 Others.

Learned Counsel, Mr. Bijoy Pulipra appears physically on behalf of the Applicants.

Respondents, represented by Learned Counsel, Mr. Sankar P Panicker (R2), Learned Counsel, Mr. Sidharth A Menon (R4, R5, R6) and Learned Counsel, Ms. Manjula Devi (R3, R7, R10 and R11) seek time to file reply affidavit/objection. Time granted, let the reply be filed within a period of 2 weeks, after serving copy of the same on the Counsel appearing for the Applicants.

Registry is directed to issue notice to the unserved respondents returnable on 02.05.2024. In addition to above, the applicant is also directed to issue notice to the unserved respondents by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith a proof of service of notice served on the unserved respondents at least three days before the next date of hearing.

List this matter for further consideration on **02.05.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**